political leaders and political workers belonging to the Opposition are behind the bars under the P.D. Act and various sections of other Acts. I would like to know whether, when the hon. Minister discusses this question of law and order with the Chief Secretary, the question of their release before the elections will be considered so that they may also become candidates and work for the elections?

Mr. Speaker: How does that come? Maintaining law and order during the elections and release of persons are different things.

Shri S. M. Banerjee: I will explain. Under the P.D. Act......

Mr. Speaker: No, it does not arise (*Interruption*).

Metallurgical Equipment for Mining of Copper

*575. **Dr. Karni Singhji**: Will the Minister of **Education** be pleased to state:

(a) whether India has developed the technical know-how and the metallurgical equipment for mining of copper; and

(b) if not, the steps which are being taken to encourage studies in this particular branch by our Engineers and also to produce the equipment within the country?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) and (b). Basic technical know-how for mining of copper ore is available. Very little work has been done for developing technical know-how for metallurgical equipment for mining of copper. However, courses of studies in different branches of mining are available in Universities and technical institutions in the country.

Dr. Karni Singhji: May I know if the East European countries are prepared to train our engineers in mining processes and also in the manufacture of mining equipment and, if so, what benefit has been gained by such offers and how many engineers are at present under training in those countries?

Shrimati Soundaram Ramachandran: We are getting co-operation from other countries for mining and we are sending students. I have not got the number. As far as certain processes are concerned, we are ourselves developing them. The technical know-how for mining equipments for copper can be supplied indigenously by the Mining and Allied Machinery Corporation, Durgapur and the Heavy Engineering Corporation, Ranchi. I have not got the number of students who are undergoing training.

Dr. Karni Singhji: May I know if any offer of collaboration has been received from the East European countries to help our mining industry and, if so, how do their terms compare with the terms of collaboration offered by American companies?

Shrimati Soundaram Ramachandran: We are sending students to East European countries also. I do not have the details to compare them.

Shri K. C. Pant: How does the Education Department ensure co-ordination between the production departments and industry on matters of this kind?

Shrimati Soundaram Ramachandran: Through the CSIR. We have got the national laboratories. There is liaison between the industries and CSIR.

Merger of Bonus with Monthly Pay of Workers

+

*576. **Shri S. C. Samanta**:
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:

Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether any proposal is under consideration regarding the merger of bonus with the monthly pay of the workers; and

(b) if so, steps, if any, taken by Government in this direction?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): (a) No, Sir.

(b) Does not arise.

Shri S. C. Samanta: May I know how the amount of bonus to be given to the workers is fixed by the industrialists and whether any uniform policy is followed in all cases?

Shri Shahnawaz Khan: Yes, Sir. There is a set procedure laid down. 60 per cent of the allocable surplus is set aside for payment as bonus.

Shri S. C. Samanta: Is it not a fact that there were some strikes and lock-outs for non-payment of bonus to workers? If so, will Government interfere in the matter and instruct the industrialists not to withhold payment of bonus?

Shri Shahnawaz Khan: Wherever there is a dispute, there is a certain procedure for resolving the dispute. Wherever the industrialists do not pay the bonus, they can be prosecuted.

श्री म० ला० द्विवेदी : बोनस के बारे में अनेक प्रकार की शिकायतें आती हैं कि वह समय पर नहीं मिलता है, देर से मिलता है और उसको देने में गड़बड़ की जाती है। मैं यह जानना चाहता हूं कि क्या सरकार बगैर डिस्पूट को ओपन किये ऐसे मामलों को हल करने की कोशिश नहीं करती; यदि नहीं तो क्यों। सरकार स्वयं ऐसी कोई व्यवस्था क्यों नहीं करती कि वर्कर्ज को समय पर बोनस मिल जाया करे और इंडस्ट्रियलिस्ट्स देर न कर सकें ?

श्री शाहनवाज खां : अक्सर तो बोनस वक्त पर मिल जाता है, लेकिन, जैसा कि मैंने अर्ज किया है, जहां वह वक्त पर नहीं मिलता है, तो वे मामलात कान्सिलियेशन मशीनरी से भी हल किये जाते हैं। जहां कोई जान-बूझ कर देर करता है, तो उसको प्रासीक्यूट भी किया जा सकता है।

Shri P. C. Borooah: May I know whether the bonus scheme has been applied to all the public sector undertakings? If not, which type of public sector undertakings are not under the bonus scheme? What percentage of the workers will come within the scope of the Bonus Act?

Shri Shahnawaz Khan: It is all mentioned in the Bonus Act. All the public sector undertakings which compete with the private sector have to pay bonus to the extent of 20 per cent.

श्री भागवत झा आजाद : क्या सरकार सिद्धान्ततः बोनस को तन्ख्वाह में मिलाने के खिलाफ़ है? क्या सरकार ने इस विषय पर विचार किया है और अगर विचार करने के बाद वह इस राय पर पहुंची है कि अभी यह संभव नहीं है, तो इस बढ़ती हुई महंगाई में वर्कर्ज को कम्पेन्सेट करने के लिए और क्या उपाय किये गए हैं ?

श्री शाहनवाज खां : बोनस कमीशन ने इस मामले पर गहराई से सोच विचार किया है और उसने जो सिफ़ारिश की है, हम उन्हीं पर चल रहे हैं। इसलिए बोनस को तन्ख्वाह में मिलाने के लिए यह कोई सही वक्त नहीं है।

Shri Dinen Bhattacharya: When certain sections of the Bonus Act were declared void by the Supreme Court, the hon. Labour Minister assured the House that some steps will be taken by the Government to see that the provisions which have been declared null and void may be brought within the scope of the Act in some other form and that it will be done in the near future by Government. Has anything been done in that direction?

Shri Shahnawaz Khan: The hon. Member is perhaps aware . . . .

Shri Dinen Bhattacharya: Let the hon. Minister answer.

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): I think, the hon. Deputy Minister will have given quite

a satisfactory reply. Perhaps the hon. Member is aware that the matter was taken up in the Standing Labour Committee.

Shri Dinen Bhattacharya: Nothing came out of it. They did not agree.

Shri Jagjivan Ram: I do not know how the hon. Member thinks that he is a better champion of labour than the representatives of labour on the Standing Labour Committee. All the central Organisations of labour are represented on that committee. They and the employers themselves set up a bi-partite committee. They did not even permit Government to be represented on that. By mutual agreement they have fixed a date for making their recommendations. I do not know what the hon. Member wants further.

Shri Dinen Bhattacharya: I want speed.

Shrimati Ramdulari Sinha: May I know whether the Government think it necessary to give incentive bonus to sugar factories' employees including production bonus?

Shri Shahnawaz Khan: Sugar factories are seasonal factories.

Mr. Speaker: Shri Kachhavaiya.

Shrimati Ramdulari Sinha: My question was whether there was any proposal to give incentive bonus including production bonus to sugar factories' employees.

Shri Shahnawaz Khan: As far as I am aware, there is no incentive bonus in the sugar industry.

Mr. Speaker: Even if there is, the lady questioner and the Minister, who is answering, should address me. Every speaking should be directed towards me.

श्री हुकम चन्द कछवाय : क्या सरकार के ध्यान में यह बात आयी है कि मिल मालिकों की तरफ से बोनस देने में या भविष्य निधि जमा करने में काफ़ी विलम्ब जब हो जाता है तो काफी तादाद में पैसा उन पर चढ़ जाता है और उनका प्रयत्न होता है कि हमको टाला जाय या निपटाया जाय तो मैं जानना चाहता हूं कि इन्दौर स्वदेशी मिल है जिस पर 3 लाख रुपया भविष्य निधि का था और उसी का भोपाल का टैक्सटाइल मिल है जिस पर 7 लाख रुपया भविष्य निधि का था, लेकिन तीन लाख वाले मिल मालिक को जेल में डाला गया और सात लाख वाले मिल मालिक ने क्योंकि मध्य प्रदेश के मुख्य मंत्री को अपना बंगला फ्री रहने के लिए दिया हुआ है .

अध्यक्ष महोदय : इसमें मर्जर आफ बोनस का सवाल है। आप जा कहां रहे . (व्यवधान)

श्री बड़े : बिलकुल मुफ्त में दिया हुआ है . .

श्री हुकम चन्द कछवाय : मुफ्त में दिया हुआ है, यह मेरा आरोप है. . . (व्यवधान)

श्री जगजीवन राम : यह आरोप सदन के बाहर लगाएं तो अच्छा होगा।

Shri Radhelal Vyas: What he has stated should be expunged.

श्री बड़े : मेरे को मालूम है. . (व्यवधान)

अध्यक्ष महोदय : अगर ऐसा जातीय किसी का नाम लेना हो तो पहले इत्तिला दी जाय ताकि मैं मिनिस्टर को तैयार कर सकूं जवाब देने के लिए। इस तरह से आप नहीं ला सकते।

श्री हुकम चन्द कछवाय : मुख्य मंत्री को बंगला दिया हुआ है रहने के लिए उस मालिक ने इसलिए उस पर कोई कार्यवाही नहीं की गई। तो मैं यह जानना चाहता हूं कि बोनस देने में जो यह विलम्ब होता है, काफी दिनों तक विलम्ब होता है, दो दो तीन तीन साल तक बोनस चढ़ जाता है तो उसे निपटाने के लिए सरकार सुविधा करेगी कि उनका बोनस पगार के साथ या दो तीन महीने के अन्दर दे दिया जाय ?

अध्यक्ष महोदय : विलम्ब का ताल्लुक यहां नहीं है। यहां मर्जर का ताल्लुक है।.. (**व्यवधान**) विलम्ब का सवाल नहीं है यह।

श्री बड़े : उनको दिया नहीं जाता है, बढ़ा लिया जाता है . . .

अध्यक्ष महोदय : वह अलग सवाल है। इन्होंने जो सवाल किया वह मर्जर का नहीं है, (**व्यवधान**)... अब आप मेरे साथ आर्गू करने लगे।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, आप तो मेरे साथ अन्याय कर रहे हैं।

Shri Bade: Sir, I will convince you. Whenever bonus is not given, the mills are closed because there is dissatisfaction among the workers. So, he wants to know why bonus is not given along with the pay or merged with the pay.

अध्यक्ष महोदय : उन्होंने मर्जर का सवाल नहीं किया है। एलांग विद दी पे तो अलाहिदा सवाल रहेगा। दिया जाना, पेमेंट करना और बात है और मर्जर उसका होना होना और बात है।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मंत्री जी जवाब देने के लिए तैयार हैं, आप जवाब दिलवाइए। यह इतने महत्व का प्रश्न है।

अध्यक्ष महोदय : आर्डर नाउ।

श्री हुकम चन्द कछवाय : यह रात दिन झगड़ा रहता है . .

अध्यक्ष महोदय : इस सवाल पर आप नहीं पूछ सकते। उसके लिए अलाहिदा सवाल करिए।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, यह तो बाल की खाल निकालने जैसी बात है।

अध्यक्ष महोदय : अब आप बैठ जाइए।

श्री हुकम चन्द कछवाय : लेकिन यह इससे बिलकुल संबंधित प्रश्न है**

अध्यक्ष महोदय : यह लिखा न जाय। अब आप को मना भी किया गया। आप उसको दोहरा रहे हैं। इस पर वह नहीं लागू होता है।

श्री बागड़ी : अध्यक्ष महोदय, मैं आपकी व्यवस्था चाहता हूं कि क्या यह वजह है जैसा कि उन्होंने कहा है, क्या इस कारण से देरी हो रही है, तो इसका जवाब दिया जाय।

अध्यक्ष महोदय : नहीं देरी का सवाल नहीं है।

श्री बागड़ी : विलम्ब के बारे में उन्होंने कहा कि मुख्य मंत्री के बंगले की वजह से यह हो रहा है।

अध्यक्ष महोदय : अगर मैं नहीं समझा सकता तो मेरा कसूर है। यह सवाल विलम्ब का नहीं है। और वह बार बार विलम्ब का सवाल कर रहे हैं। इस वास्ते वह रैलेवेंट नहीं है।

Shri S. M. Banerjee: Is this question of bonus—and there are certain sections which were struck off by the Supreme Court—likely to be discussed in the bipartite committee? I would like to know whether the hon. Minister is aware that there is a growing discontent among the Railway workers, the Defence wokers, the P&T workers and the other Central Government employees and that they have also demanded payment of bonus, either incentive bonus or any other type of bonus, under the Bonus Act and, if so, whether this question will also be discussed in this bipartite committee.

Shri Jagjivan Ram: No, Sir.

**Not recorded.